

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 2783 OF 2017

Between:

A.Nageshwar Rao, S/o A.Chandraiah, Age 53 years, Occ Executive Director, District B.C.Service Cooperative Society Ltd. Prakasam, Andhra Pradesh, Native of H.No.5-3-37, Pakabanda Bazar, Khammam, Khammam District, Telangana State.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, B.C. Welfare Department, Secretariat Buildings, Hyderabad.
2. A.P.Backward Classes Co-operative Finance Corporation, Limited Rep. by its Managing Director, Hyderabad.
3. The State of Andhra Pradesh, Rep. by its Principal, Secretary, B.C. Welfare Department, Secretariat Buildings, Velagapudi, Amaravathi, Guntur District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to Issue an appropriate Writ, Order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not considering the petitioners representations dated 22-10-2016 and 19-11-2016, seeking for continuing future services in Telangana State, as arbitrary, illegal, unjust, contrary to law and in violation of Articles 14 and 21 of Constitution of India and consequently direct the Respondents to allot the petitioner to the State of Telangana as Executive Director, DBCSCS Ltd. from the Andhra Pradesh.

I.A. NO: 1 OF 2017(WPMP. NO: 3270 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the respondents to consider the petitioner's representations dated 22-10-2016 and 19-11-2016 pending disposal of the above writ petition.

Counsel for the Petitioner : SRI SATISH KUMAR VARMA

Counsel for the Respondents: GP FOR SOCIAL WELFARE

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.2783 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Satish Kumar Varma, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the petitioner has already attained the age of superannuation in the year 2023 and the cause in the writ petition does not survive for consideration.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

**SD/-V. KAVITHA
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI SATISH KUMAR VARMA, Advocate. [OPUC]
2. Two CCs to GP FOR SOCIAL WELFARE, High Court for the State of Telangana. [OUT]
3. Two CD Copies.

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HIGH COURT

DATED:07/01/2025

ORDER

WP.No.2783 of 2017

**DISMISSING THE WRIT PETITION
AS INFRUCTUOUS
WITHOUT COSTS**

⑥CHR
13/2/25